**HIGH COURT OF MADHYA PRADESH: BENCH AT INDORE**

**BEFORE HON. SHRI JUSTICE ALOK VERMA,J**

**M.Cr.C. No.6017/2015**

**P. N. Malviya**
**Vs.**

**State of M.P.**

---

Shri Abhisekh Tugnawat, learned counsel for the applicant.
Shri Piyush Jain, learned counsel for the respondents/State.

---

**ORDER**

**(Passed on 11/09/2015)**

This application is filed under section 482 Cr.P.C. and is directed against the judgment passed by the learned Chief Judicial Magistrate, Ujjain in Criminal Case No.744/2006 dated 20.04.2015.

**2.** The facts giving rise to this application are that the present applicant is a government employee working in office of Additional Inspector General of Police, Ujjain. He was sub-inspector at the relevant time. On 30.05.1993, he was posted as station incharge of Ghatiya police station, Ujjain that a white maruti van bearing registration No.MP07-N-5536 was coming from Kota Rajasthan towards Ujjain in which india made foreign liquor was being transported. He formed a police party along with

ASI Katiyar, head-constable Budheshwar, head-constable Yashwantsingh, constable Siyaram and Gauri Shankar and intercepted the vehicle. During search, it was found that the vehicle was carrying 155 bottles of india made foreign liquor value of which assessed to be Rs.19,855/-. After due investigation, charge-sheet was filed before the concerning court. Trial followed and after trial the learned Chief Judicial Magistrate by the aforementioned judgment acquitted the accused and while acquitting the accused in the judgment dated 20.04.2015, the learned Chief Judicial Magistrate made following observations in paras 17, 18 and 19 of the judgment :-

> "17 निर्णय समाप्त करने के पूर्व यह टिप्पणी करना मैं उचित समझता हूँ कि जप्तशुदा शराब जो 59 बल्क लीटर है मारूति कार भी जप्त की गई है, लेकिन इन दोनों सामग्रियों को न्यायालय के आदेश के बाद भी पेश नहीं किया गया है। थाना प्रभारी घट्टिया द्वारा न्यायालय द्वारा स्पष्टीकरण मांगने पर यह स्पष्टीकरण दिया गया है कि मालाखाना रजिस्टर नष्ट हो गया है इसलिए कोई जानकारी जप्तशुदा शराब एवं गाडी के संबंध में देना संभव नहीं है। जब प्रकरण का निराकरण नहीं हुआ है तब ऐसी स्थिति में मालखाना रजिस्टर का नष्ट किया जाना एवं उक्त रजिस्टर किसके आदेश से नष्ट किया गया उसका कोई उल्लेख अपने जवाब में नहीं करना तथा यदि मालखाना रजिस्टर नष्ट हो गया है तो इतनी मात्रा की शराब जिसे थाने के अपराध क्रमांक से ही पहचान कर न्यायालय में पेश किया जा सकता था, उसे भी पेश नहीं करना संबंधित अधिकारी की अपने कर्त्तव्य के प्रति जानबूझकर की गई अवहेलना को दर्शित करता है। सामान्यतः कानून का सिद्धांत यह है किसी व्यक्ति विशेष पर टिप्पणी करने से पूर्व उसे सुनवाई का अवसर दिया जाना चाहिए, किन्तु जहां पर परिस्थितियां इतनी अस्वाभाविक हो कि सुनवाई का मौका दिया जाना एक व्यर्थ की औपचारिकता होगी तो वहां पर सुनवाई का मौका दिया जाना उचित नहीं है। इस मामले में माननीय सर्वोच्च का न्यायदृष्टांत पी. के. दवे वि0 पिपुल्स यूनियन ऑफ सिविल लिबर्टीस दिल्ली, एआयआर 1996 सुप्रीमकोर्ट 166 अवलोकनीय है।
>
> 18 उपरोक्त तथ्यों के प्रकाश में चूंकि जप्तशुदा शराब न्यायालय में पेश नहीं की गई है मात्र इसी कारण से आरोपी दोषमुक्ति की पात्रता रखता है। इसलिए आरोपी को धारा 34 आबकारी अधिनियम के आरोप से दोषमुक्त किया जाता है।

19 इस प्रकरण में विवेचना तात्कालीन उपनिरीक्षक पी. एन. मालवीय द्वारा की गई है। पी.एन. मालवीय ने प्रकरण में जप्तशुदा संपत्ति थाने में जमा करायी या नहीं, इसका कोई प्रमाण अभिलेख पर नहीं है और न ही अनुसंधान अधिकारी ने अपने परीक्षण के दौरान इस संबंध में कोई स्पष्टीकरण दिया है। जप्त संपत्ति को साक्षियों के परीक्षण के दौरान न्यायालय द्वारा आहूत किए जाने पर थाना घट्टिया के पत्र क्रमांक 676/2015 दिनांक 01/04/2015 के द्वारा अवगत कराया गया है कि थाना हाजा का रिकार्ड देखते हुए एवं मुददेमाल मालखाना देखते हुए 1993 का जप्ती माल रजिस्टर नष्ट होना बताया है एवं उक्त अपराध क्रमांक 108/93 में जप्तशुदा मदिरा मालखाने में नहीं होना प्रकट किया है। इसी कारण आरोपी को दोषमुक्त किया गया है। अनुसंधान अधिकारी द्वारा अपने पदीय कर्त्तव्य के प्रति जानबूझकर अवहेलना कर प्रकरण में अभियुक्तगण को लाभ पहुंचाने के प्रयास किए गए दर्शित होते हैं। इस संबंध में माननीय उच्चतम न्यायालय के न्यायदृष्टांत निहालसिंह वि0 स्टेट आफ उत्तरांचल 2012::8:: एस सी सी 263 में यह अभिनिर्धारित किया गया है कि ऐसे अनुसंधान अधिकारी के विरूद्ध विभागीय जांच का आदेश देने की विचारण न्यायालय को अधिकारिता है, तथा विभागीय अधिकारियों द्वारा निर्देशों का पालन नहीं करने के अंतर्गत न्यायिक अवमानना अधिनियम के अंतर्गत भी कार्यवाही हो सकती है।"

**3.** This application is filed on the ground that without giving an opportunity to hear the present applicant the remarks were passed and, therefore, there is a violation of principles of natural justice and, therefore, when no opportunity is granted to the present applicant the remarks passed by the learned Chief Judicial Magistrate in para 19 of the judgment is without any jurisdiction. It is further said that no complaint was received in that case for many member of public. It is also a ground taken by the present applicant that he is not the only officer responsible for a lapses pointed out by the trial Judge. After collection of sample of the illegal liquor same was not kept in custody of the present applicant and was deposited in the proper custody with the person who is responsible for keeping custody of such items.

**4.** Learned counsel for the applicant placed reliance on order passed by this Court in M.Cr.C. No.889/2015 dated 30.04.2015 **(A.R. Khan vs. State of M.P.)** in which this Bench placing reliance on judgment of Hon'ble Apex Court in case of **State of U.P. vs. Mohd. Naim, AIR 1964 SC 703** and judgment of Division Bench of this Court in **Sushil Ranjan Singh vs. State of M.P.; 2006(5) M.P.H.T. 489** had observed that the Apex Court in case of **Mohd. Naim (supra)** has laid down that while passing adverse remarks against persons whose conduct came into consideration before the Court of law in cases to be decided by them, the following aspect to be considered:-

> "(a) whether the party whose conduct is in question is before the Court or has an opportunity of explaining or defending himself;
>
> (b) whether there is evidence on record bearing on that conduct justifying the remarks; and
>
> (c) whether it is necessary for the decision of the case, as an integral part thereof, to animadvert on that conduct."

**5.** Applying the principles laid down in aforementioned cases, in the present case the alleged adverse remarks against the present applicant were not in the same nature as the remarks passed in case of **A.R. Khan (supra).** In this case, the learned Court found exceptional negligence and lapses shown by the

investigating agency during investigation and during the trial. The main reason for acquittal of the accused was not producing the vehicle and the seized property before the Court which was essential part of the trial and also it was found by the learned Magistrate that malkhana register in which the property was registered was destroyed premature before conclusion of trial. He merely directed by the alleged remarks in paras 17, 18 and 19 of the judgment to conduct a preliminary enquiry against the present applicant and if any lapses and misconduct was found for which he was found responsible then a departmental enquiry be initiated against him. Needless to say that in such an enquiry if instituted against him he will get sufficient opportunity to explain his conduct and defend himself and in this view of the matter, no case is made out for interference under section 482 Cr.P.C. This application is devoid of merit and liable to be dismissed and dismissed accordingly.

**( ALOK VERMA)**
**JUDGE**

Kafeel